

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**

Appeal No. 304/252/ND/2023

**IN THE MATTER OF:**

Income Tax officer Ward 22(3)

**.....Applicant**

**Vs.**

RoC & Ors. {3} (Swag Production (P) Limited)

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 03.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, Mr. Ashvini Kr, Mr. Rishab Nangia, Mr. Nikhil Jain, Advs.

For the Respondent :

For the RoC : Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs.

**ORDER**

Ld. Counsel on behalf of the Appellant/Income Tax Department is present and submitted that in terms of order dated 24.01.2024 they have served the remaining Respondents through publication and has filed proof of service. However, the proof of service is not reflected on the e-portal of this Tribunal. Ld. Counsel for Income Tax Department may approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal. Ld. Counsel on behalf of the RoC is present. List the matter on **29.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**